

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (C) No(s). 20557/2021

[Arising out of impugned judgment and order dated 07-09-2021 in MB No. 19791/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

KIMBERLEY CLUB PVT. LTD.

Petitioner(s)

VERSUS

KRISHI UTPADAN MANDI PARISHAD & ORS.

Respondent(s)

(IA No. 105475/2022 - EXEMPTION FROM FILING O.T.)

Date : 07-10-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Mr. Shail Kumar Dwivedi, AOR
Mr. Siddharth Krishna Dwivedi, Adv.For Respondent(s) : Mr. E. C. Agrawala, AOR
Mr. Sunil Murarka, Adv.
Mr. Panka Agarwal, Adv.
Ms. Kamakshi Sahgal, Adv.
Mr. J.N.S. Tyagi, Adv.Mr. Sukumar Pattajoshi, Sr. Adv.
Mr. Durga Dutt, AOR
Mr. Rakesh Kumar Singh, Adv.
Mr. Somesh Kumar Dubey, Adv.
Dr. Gajendra Prasad Singh, Adv.
Mr. Sushant Kumar Mallik, Adv.
Mr. Pradeep Yadav, Adv.
Mr. Himanshu Yadav, Adv.UPON hearing the counsel the Court made the following
O R D E R

Arguments concluded.

Judgment reserved.

Written submissions, if any, be filed by the parties on or
before 09.10.2025.